

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPER BENCH, JAIPER.

O.A. No. 335/94

Dt. of order: 6.4.1995

Bhagwat Prasad & Ors.

: Applicants

Vs.

Union of India & Ors.

: Respondents

Mr. S. Kumar

: Counsel for the applicants

None present for the respondents.

CORAM:

Hon'ble Mr. Gopal Krishna, Member (Judl.)

Hon'ble Mr. O.P. Sharma, Member (Adm.)

PER HON'BLE MR. GOBAL KRISHNA, MEMBER (JUDL.).

Applicants Bhagwat Prasad, Baldeo C., Ram Singh and Mool Chand, have filed this application under Sec. 19 of the Administrative Tribunals Act, 1985, praying that the respondents be restrained from reverting them. They have also prayed for a direction to utilise them as Coach Attendants till their replacement by duly selected candidates as also for consideration of their cases for regularisation in the said post as per rules with consequential benefits. They have also sought a direction for being granted them the running allowance.

2. The applicants are working as Coach Attendants scale Rs. 800-1150 from the dates mentioned against their names in para 4(1) of the O.A. The post of Coach Attendant is said to be a selection post which is filled on the basis of an aptitude test. These applicants were initially appointed as Group-D employees but they were asked to function as Coach Attendants on ad hoc basis from the respective years as mentioned in the aforesaid para of the O.A. It is stated that all of them are eligible for appointment to the said post. They claim that they fulfil the eligibility criteria for regular appointment but their services have not been regularised for extraneous reasons.

3. We have heard the learned counsel for the applicants. None is present for the respondents in spite of the fact that the case was listed for hearing today. We have gone through the records very carefully.

CKW/HF

4. The applicants have not been reverted to any other posts under the direction issued by the Tribunal on 29.7.94 and they are still serving as Coach Attendants. The case of the applicants as stated in their petition has not been controverted by the respondents by way of filing a reply to it.

5. In the circumstances, we dispose of this O.A. with the direction to the respondents that if the applicants fulfil the eligibility criteria for selection to the post of Coach Attendant scale Rs.900-1150, their cases should be considered for regularisation in the said post on merits as per rules, subject to the availability of vacancies.

6. There shall be no order as to costs.

O.P.Sharma
Member (A).

G.Kishore
(Gopal Krishna)
Member (J).